
(2023) 07 KL CK 0160
In the High Court Of Kerala
Case No : Writ Petition (C) No. 23941 Of 2023

Arifa Beevi

APPELLANT

Vs

Secretary, Regional Transport Authority, Thiruvananthapuram
Rural, (Attingal), Pin 695601

RESPONDENT

Date of Decision : 24-07-2023

Acts Referred:

Citation : (2023) 07 KL CK 0160

Hon'ble Judges : Murali Purushothaman, J

Bench : Single Bench

Advocate : O.D.Sivadas, Parvathy K.

Final Decision : Disposed of

Judgement

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Murali Purushothaman, J

1. This writ petition is filed seeking a direction to the respondent to consider Ext.P2 request for revision of timings of the petitioner's own service operating on the route Nilamel – Kallambalam – Naragroor - Attingal, in respect of stage carriage KL-10/Z 1432 within a time frame.
2. The petitioner's case is that even though he had submitted Ext.P2 request on 06.07.2023, requesting the respondent to revise the timings of the above vehicle, the same has not been considered. Hence, this writ petition.
3. Heard Sri.O.D.Sivadas, learned counsel for the petitioner and the learned Government Pleader appearing for the respondent.
4. Having considered the pleadings and materials and taking note of the submissions of the petitioner that Ext.P2 is pending consideration before the respondent, there will be a direction to the respondent to consider Ext.P2 request in accordance with law and as expeditiously as possible, at any rate, within a period of three months from the date of receipt of a certified copy of this

judgment, subject to the priority of pending applications as directed to be considered by this Court and after hearing the petitioner and other affected parties, if any.

The writ petition is disposed of.